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## Gujarat Contingency Fund (Amendment) Act, 1967 3 of 1967

[12 April 1967]

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# Gujarat Contingency Fund (Amendment) Act, 1967 3 of 1967

[12 April 1967]

An Act further to amend the Gujarat Contingency Fund Act, 1960. It is hereby enacted in the Eighteenth Year of the Republic of India as follows:-

#### 1. Short Title :-

This Act may be called the Gujarat Contingency Fund (Amendment) Act, 1967.

### 2. Amendment Of Section 2 Of Guj. Iv Of 1960 :-

In section 2 of the Gujarat Contingency Fund Act, 1960 (Guj. IV of 1960.), for the words "five crores of rupees" the words "ten crores of rupees" shall be substituted.

### 3. Repeal Of Guj. Ord. 2 Of 1966 :-

The Gujarat Contingency Fund (Amendment) Ordinance, 1966(Guj. Ord. 2 of 1966.) is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904(Bom. I of 1904.) shall apply to such repeal as if that Ordinance were an enactment.